

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4895/2018

(Arising out of impugned final judgment and order dated 13-04-2018 in CROP No. 3278/2016 passed by the High Court of Judicature at Madras)

SHENBAGAVALLI & ORS.

Petitioner(s)

VERSUS

INSPECTOR OF POLICE KANCHEEPURAM DISTRICT & ANR. Respondent(s)

(IA No. 79959/2018 - EXEMPTION FROM FILING O.T.)

WITH SLP(Cr1) No. 7741/2018

(IA No. 125415/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 125417/2018 - EXEMPTION FROM FILING O.T.)

Date : 15-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Ms. Rebecca John, Sr. Adv.  
Mr. John Mathew, AOR

Ms. Rachana Srivastava, Sr. Adv.  
Mrs. Mona K. Rajvanshi, AOR  
Ms. Monika, Adv.  
Mr. Anurag Kashyap, Adv.

For Respondent(s)

Mr. V Krishnamurthy, Sr. A.A.G.  
Mr. D.Kumanan, AOR  
Ms. Deepa S, Adv.  
Mr. Sheikh F Kalia, Adv.  
Ms. Azka Sheikh Kalia, Adv.  
Mr. Veshal Tyagi, Adv.  
Mr. Chinmay Anand Panigrahi, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

**Leave granted.**

**Submissions are heard.**

**Judgment is reserved.**

**(ANITA MALHOTRA)  
AR-CUM-PS**

**(AVGV RAMU)  
COURT MASTER**